

[Shri S. M. Banerjee]

the community development blocks within two months. Fourteen months have passed and that assurance has not been fulfilled. My information is that all these jeeps of the community development blocks which were to be withdrawn were only kept for the general elections for the use of the ruling party. I would like to know what has happened to that assurance.

The second assurance was this. When my hon. friend Shri Madhu Limaye and others raised certain very pertinent questions about the black deeds of Amin Chand Pyarelal's in which two Cabinet Ministers were said to have been involved, and suggested that a commission should be appointed, an assurance was given in this House that there would be a proper inquiry into the conduct of this particular firm including the Ministers.'

I would like to know from the Prime Minister or the Deputy Prime Minister or the Minister what has happened to those two assurances.

Mr. Speaker: I do not think that he has the information now. This item is only Papers to be Laid on the Table.

Shri I. K. Gujral: I would only clarify two points which would perhaps satisfy the hon. Member. 94 per cent of the assurances given on the floor of this House has been implemented. It is the practice in this House that.....

Shri S. M. Banerjee: I am asking about those which have not been implemented.

Shri I. K. Gujral: Let me complete what I was going to say. It is the practice in this House that after the Papers are laid on the Table, they go to the Assurances Committee and the hon. Member will have a right to question all this there.

The third point that I would like to submit is that this Department has suffered a setback. On the 7th of November last, the Talkatora Barracks were set on fire at the time of the demonstration, and the records relat-

ing to the Assurances Implementation Section of my Department were destroyed there. We are now reconstructing them.

Shri S. M. Banerjee: It is a very serious matter.

Mr. Speaker: Now, there should be nothing more. Let us go to the next item.

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

The Minister of Law (Shri Govinda Menon): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of Section 28 of the Representation of the People Act, 1950:—

(i) The Registration of Electors (Amendment) Rules, 1966, published in Notification No. G.S.R. 3874 in Gazette of India dated the 15th December, 1966.

(ii) The Registration of Electors (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 3963 in Gazette of India dated the 24th December, 1966.

[Placed in Library, see No. LT-24/67].

(2) A copy of the Conduct of Elections (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 3875 in Gazette of India dated the 15th December, 1966, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library, see No. LT-24/67].

REPORT OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpathy): On behalf of Shri K. K. Shah, Minister of Information and Broadcasting, I beg to lay on the Table—

(1) A copy of the statement showing decisions taken on